

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 88 of 2020

In the matter of:

Manmohan Singh Anand

.....Appellant

Vs

Registrar of Companies & Anr.

.....Respondents

Present:

**For Appellant:- Mr. Raghunath Sethupathy and Ms. Nishtha Girotra,
Advocates**

**For Respondents :- P.S. Singh (Senior Counsel Central Govt. Pannel),
Advocate**

ORDER

(VIRTUAL MODE)

17.09.2020- Learned Counsel for the Respondents submits that the Appellant has not provided the Appeal Paper Book. Learned Counsel for the Appellant is directed to provide the complete Appeal Paper Book in physical form to the Learned Counsel for the Respondent.

Learned Counsel for the Respondent may provide his address to the Learned Counsel for the Appellant for the same.

Learned Counsel for the Respondent may file 'Reply Affidavit' within four weeks. Rejoinder, if any, may be filed within one week thereafter.

Let the Appeal be fixed on **02nd November, 2020.**

**(Justice Jarat Kumar Jain)
Member (Judicial)**

**(Balvinder Singh)
Member (Technical)**

SC/Kam